



HARYANA VIDHAN SABHA

THIRTEENTH REPORT

OF THE

ESTIMATES COMMITTEE

FOR

1980-81

TRANSPORT DEPARTMENT

Presented to the House on 25th March, 1981

VIDHAN SABHA SECRETARIAT,
CHANDIGARH.

March, 1981

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INTRODUCTION

1. I, the Chairman of the Estimates Committee for the year 1980-81 having been authorised by the Committee in this behalf to present this Report for the year 1980-81, in respect of the Transport Department.

2. A brief summary of recommendations/observations of the Committee is given in Appendix I. The summary is not exhaustive and for full recommendations or observations of the Committee reference should be made to the main Report.

3. A brief record of the proceedings of each meeting has been kept separately in the Vidhan Sabha Secretariat.

4. The Committee are grateful to the representatives of the Transport Department who appeared before them for oral examination.

5. The Committee place on record their high appreciation of the whole hearted cooperation and unstinted assistance given to it by the Secretary, Deputy Secretary Haryana Vidhan Sabha and their staff working with the Estimates Committee.

CHANDIGARH
The 3rd March, 1981

RAJINDER SINGH,
Chairman,
Estimates Committee.

**COMPOSITION OF THE ESTIMATES COMMITTEE FOR THE
YEAR 1980-81**

Chairman

1. Shri Rajinder Singh, M.L.A.

Members

2. Shri Bhag Mal, M.L.A.
3. *Shri Des Raj, M.L.A.
4. Shri Gulzar Singh, M.L.A.
5. Shri Jai Narain Verma, M.L.A.
6. Shri Mani Ram, M.L.A.
7. Shri Peer Chand, M.L.A.
8. Shri Shakrullah, M.L.A.
9. Shri Surender Singh, M.L.A.

Secretariat

- | | |
|------------------------|------------------|
| 1. Shri Raj Krishan | Secretary |
| 2. Capt. S. S. Ahlawat | Deputy Secretary |

*Shri Des Raj on his appointment as Cabinet Minister ceased to be Member of the Committee w.e.f. 14-1-1981.

REPORT

1. The Estimates Committee for the year 1980-81 consisting of nine members was elected by the Vidhan Sabha and notified vide Haryana Vidhan Sabha Secretariat Notification No. EC-3/80-81/37, dated the 12th April, 1980 under Rule 230 of the Rules of Procedure and Conduct of Business in the Haryana Legislative Assembly.

2. Shri Rajinder Singh, M.L.A. was nominated Chairman of the Committee by the Hon'ble Speaker.

3. The Committee held 42 sittings at Chandigarh and 15 sittings outside Chandigarh with the General Managers, Haryana Roadways and Transport Authorities at various places in the State of Haryana.

The Committee selected the following departments with a view to scrutinise their Budget Estimates for the year 1980-81.

1. Cooperation ;
2. Food and Supplies ;
3. Agriculture ; and
4. P.W.D. (B & R)

The Committee asked for the material of the following departments for framing questionnaire and examining them in detail as under :—

(1) Cooperation Department.

4. The Committee asked for the material on 25th April, 1980 and material was received on 7-7-1980. After the receipt of the material from the Cooperation Department, the Committee framed the questionnaire on 12th and 29th August, 1980 and sent to the department for furnishing the replies thereon within two weeks. The replies were received on the 15th October, 1980 from the department.

5—(II) Similarly, the material of the Food & Supplies Department was asked for on 25th April, 1980. The material was received on 26th May, 1980. After the receipt of the material, the Committee framed the questionnaire on 11th and 12th September, 1980 and the same were sent to the department for furnishing the replies thereon within the stipulated period. The department sent the replies on 13th February, 1981.

The Committee has taken a very serious view that the department did not take even a bit of pains to supply the replies to the questionnaire well in time. The questionnaire were sent to the Department on 22nd September, 1980 whereas the replies were received on 13th February, 1981. Under these circumstances, the Committee could not examine the department due to paucity of time. The Committee, therefore, strongly recommended to the Government that a circular letter be issued to all departments that in future, as and when, the Committee desires for the reply to the questionnaire, the same should be sent within stipulated period otherwise the work of the Committee is held up unnecessarily for want of replies from the departments.

6—The Committee also scrutinised the Supplementary Estimates for the year 1980-81 (1st, 2nd and 3rd Instalments) and presented its reports to the House accordingly.

II. Transport Department

Introductory Remarks

The Committee in its Report for the year 1973-74 recommended to the Government as under :—

7—The Committee were informed by the departmental representative that shops for selling eatables at the bus stands are allotted to the persons who bid higher rent in auction. The Committee observe that these shops sell sub-standard eatables and charge very high rates from the travelling public. Certain articles of food sold to them are exposed to unhygienic conditions and in many cases prove health hazard.

When asked from these shop keepers/vendors about the poor quality of eatables and that too at exorbitant rates being sold to the travelling public, their reply was that they have to pay considerably high rate of rent to the Government.

The Committee are of the opinion that the present system of auction for running shops at the bus-stands is not satisfactory. The persons to whom the shops/stalls are allotted by auction do not pay proper attention for their running for public service as their sole purpose is to extract money from the travelling public and to earn profit after paying the exorbitant rent to the Government.

The Committee, therefore, recommend that the department should constitute a committee consisting of two or three Government Officers at a few important bus stands on experimental basis which should

suggest the rates, quality and weight of the food articles and also to ensure that the articles of good quality food are available at such shops/stalls. If it is proved useful then such type of Committees may also be constituted at other places.

The Committee further recommended that the persons to whom such stalls are allotted may be made compulsory for them to deposit securities with the department so as to ensure that they conform to the conditions which may be laid down by the Government at the time of auction. The Committee further recommended that the department may arrange for getting the sample of food articles checked frequently from the department concerned. In addition, canteens should be run departmentally on "no profit no loss" basis under efficient managements.

8—The Committee during the current financial year also decided to inspect the cleanliness of the various depots/sub-depots of the Transport department within the State. The Committee in its meeting held on 3rd September, 1980 finally decided to undertake the inspection tour of bus depots/sub-depots of the Transport department w.e.f. 15th September, 1980 and onwards. The Committee inspected the depots/sub-depots of Ambala, Yamunanagar, Karnal, Sonapat, Jind, Kaithal, Sirsa, Hissar, Bhiwani, Rohtak, Chandigarh, Gurgaon, Rewari, Narnaul, Faridabad, Palwal and Dabwali etc. The Committee at the time of final inspection of depots/sub-depots discussed a number of points regarding the maintenance of vehicles, cleanliness of bath rooms/laterins and standard of food articles sold at these depots/sub-depots of the Haryana Roadways.

The Committee, after on-the-spot study tour would like to bring the the following important observations/recommendations to lime-light the deficiency of the Transport department for taking necessary action thereon. It may also be pointed out here that the Committee did not examine the Transport department as a whole from the budget estimates point of view for the current year. However, only the general working of the depots/sub-depots was examined and the following observations/suggestions were made which the Committee would like to bring to the notice of the department for taking early necessary action thereon :—

**Complaint Books
and First Aid
Boxes**

9—The Committee asked the Departmental Representatives about the availability of First Aid Boxes and Complaint Books in the buses of the Haryana Roadways Department. The Departmental Representative informed the Committee that vigor-

ous efforts are being made to ensure that each bus of the Roadways Transport should contain the complaint book and first aid box at present. The departmental representative also assured the Committee that vigorous efforts will be made to provide first aid boxes and complaint books in all the buses of the Haryana Roadways where they are not provided and all the General Managers of the Roadways Depots will be asked to ensure that each bus contains the above said items in their respective depots.

The Committee observed that the first aid boxes and the complaint books have not been supplied in more than 50% buses of the Haryana Roadways Depots at Present. The Committee also checked a number of buses at number of places during the course of their on the spot study tour within the State and found that more than 50% buses were without the first aid boxes and the complaint books. This fact was brought to the notice of the departmental representatives who accompanied the committee during the course of their inspection tour. Not only this, the committee also observed from their personal experience that the conductors do not provide the complaint books as and when asked by the travelling passengers. By not providing complaint books to the travelling passengers brings a bad name to the department in general and to the State in particular.

The Committee has taken a very serious view for not providing first aid boxes and complaint books in all the buses of the Haryana Roadways Department and recommend to the Government that the General Managers and the Traffic Managers should be asked to conduct frequent raids and checks so that these documents are carried in all the buses of the Haryana Roadways. Those found guilty for non-compliance of the Government orders in this behalf, may be suitably punished. Not only this Inspectors and other supervisory staff should also be instructed strictly to check and see whether the first aid boxes and complaint books are carried in each bus and is maintained properly by the bus conductors.

The words 'the complaint book and first aid box is available with the conductor' may also be written at a prominent place in the bus so that the public at large may know that these documents are available with the conductors. Instructions in writing may also be issued to all the General Managers that the complaint books should be made available on demand to the public in future. It may also be emphasized that non-compliance of this order will be viewed very seriously and the guilty conductors will be dealt with strictly.

The Committee also recommend that the Transport Controller should ask quarterly reports from the General Managers of all the Roadways Depôts as to how many buses have been provided with these documents and how many buses have not been provided alongwith the reasons thereof. The Transport Controller should also get the quarterly report from all the General Managers about the surprise raids conducted by them about the availability of these documents in each bus of the Haryana Roadways. The Committee may be informed about the steps taken by the Transport Controller on the suggestions given by the committee in this behalf also.

10. The Committee during the on-the-spot study tour was informed Shops and stalls at Bus Stands by the departmental representatives that fruit shops, tea stalls and vendors of other eatable articles at the bus stands are allotted to those persons who bid higher rent in auctions. It was noticed by the Committee that all these/shops stalls are given at a very high rent. The net result of the high rent which is to be charged from these bidders goes in selling the sub-standard eatable articles at the bus stands. Not only this, the shop keepers charge exorbitant prices for all these eatable articles. It was also observed that certain articles of food sold to the public at these bus stands are exposed to unhygienic conditions and in many cases proved health hazard.

The Committee was pained to observe that the present system of auctioning of tea stalls/other shops at the bus stands is most defective and requires immediate attention of the Government to improve it. The main purpose should be to provide maximum comforts to the travelling public at a lesser cost keeping in view 20 point economic programme of the Government. Moreover, the persons, to whom the shops/tea stalls are allotted, do not pay proper attention to the public and sell sub-standard eatable articles and in this way try to extract as much money from the pockets of the travelling public as they can. The Committee strongly recommend to the Govt. that a Committee consisting of senior officers of the department may be constituted alongwith a medical officer to go into details and difficulties of the travelling public and they may be asked to submit their report as to how good standard eatable articles can be sold at the bus stands with a barest minimum margin of profit from the travelling Public. This Committee may be asked to submit their report to the State Transport Controller within 3 months after its constitution. The Committee may also be informed about the steps taken by the department in this regard.

11. At the time of on-the-spot study/inspection of the various depots/sub-depots, it was felt by the members of the Committee that the general behaviour of the conductors towards the travelling public in the Haryana Roadways buses is not upto the mark. It has been observed by the members of the Committee themselves that the behaviour of the conductors at large is rude and non-cooperative. So much so, they do not recognise even the members of the Vidhan Sabha unless and until they disclose their identity. The Committee feels that this is a very serious matter and requires immediate attention of the department. The Committee suggests that effective steps be taken immediately with a view to give proper training to the conductors like organising seminars, imparting training and refresher courses etc. for improving their behaviour towards the public. The rude and non-cooperative behaviour of the conductors brings a bad name not only to the department but to the State as a whole.

The Committee also suggests that General Manager/Traffic Manager may also be given directions to conduct the surprise raids/checks to judge the behaviour of the conductors with the travelling public in the Haryana Roadways buses, and the conductors found guilty in this regard may be awarded a suitable punishment. Steps taken by the department in this regard be intimated to the Committee at the earliest.

**General cleanliness
at the Depots/Sub
Depots**

The Committee during its on the spot study tour inspected along with officers of the Transport Department, Urinals and Bath rooms and other places at the Bus Stand of the Haryana Depots/Sub-Depots in the State. At certain places the Committee was shocked to observe that Lavatories and Bath rooms were found in stinking and unhygienic condition(except the Gurgaon roadways depot. It appears to the Committee that the General Managers and other Supervisory staff did not pay their attention to ensure the cleanliness with detergent of lavatories and bathrooms. At certain places the Committee also observed that no proper arrangements with bath room and latrines were provided and public at large was making use of the open space at the bus stands for urinal purposes.

The Committee is pained to observe that there is vast scope for paying attention towards the cleanliness of lavatories, bathrooms and other important places at the bus stands of the Haryana Roadways with detergents. The Committee further recommends to the Government

that necessary instructions be issued to the concerned roadways authorities to ensure that lavatories and bathrooms and other places are properly cleaned daily and the persons deputed for this purpose should be provided detergents to clean these places.

The Committee also observed that at number of important bus stands no separate lavatories/bathroom are provided for the ladies. By not providing this facility to the ladies, causes lot of inconvenience and harassment. The Committee, therefore, recommends strictly that immediate steps should be taken by the department to provide this facility at all important depots/sub-depots and other important bus stands in the state at once. Steps taken by the department in this regard also be intimated to the committee.

The committee, however, also recommends that a competitive scheme in the maintainance and cleanliness at the various Depots/Sub-depots in the State may be introduced on experimental basis. The General Managers who stand first on this account may be suitably rewarded along with his supervisory staff. The Committee also desires that the result of this scheme may also be intimated to the committee.

13. The Committee during the course of its visit in the State found that at various bus stands the facility of fans was not provided in the waiting rooms for the ladies and gents respectively. Without the ceiling fans particularly in the summer season, it is very difficult for the travelling public to wait in these waiting rooms. Not only this, the Committee also observed that in many waiting rooms the windo-panes were broken, the wooden benches were broken. The General Managers of the depots may be directed to ensure that these broken itmes are replaced immediately and to see that no inconvenience is caused during the summer as well as winter season to the travelling public.

**Facilities for public
at Bus stands**

The Committee observed that time table depicting the arrival and departure of the buses was not displayed even at the prominent bus stands of the Haryana Roadways. The Committee desires that time table depicting the arrival and departure of the buses may be displayed at the prominent places of the depots so that the travelling Public may get full advantage of this facility. Not only this the Committee also desire that announcement arrangements regarding arrival and departure of buses may also be made at the important bus stands so that ladies and illiterate persons may be able to catch the relevant buses easily.

The Committee also observed that drinking water facility was not

available to the public even at the prominent bus stands of Haryana Roadways. Drinking water is very essential Commodity particularly in summer season. The General Managers of Haryana Roadways be directed to provide this facility for the convenience and comforts of the public at large. By doing so, the name and fame of Haryana Roadways will go very high in the eyes of the public at large.

Arrangements made by the department in this behalf be communicated to the Committee also.

14. The Committee during its inspection tour also noticed that the proper sleeping resting facilities for the drivers and conductors have not been provided at the prominent bus stands in the State. The Committee observed that those conductors and drivers who start reach at odd hours of night for duty have no place to stay/taking rest at the important bus stands in the State except at one or two places. The Committee think that it is very essential to provide rest to those conductors and drivers who reach at a number of bus stands after performing long journey or those drivers and conductors who also start for a long journey at odd hours in the midnight. They require complete rest for few hours at the bus stands. The Committee is pained to observe that the department has shown a great negligence in providing the facility of rest rooms for the drivers and conductors at the depots of Haryana Roadways at present. The Committee also feels that if driver is not given a proper rest, then there are high chances of causing accidents which will result in unnecessary loss in the shape of men and material to the State. The Committee, therefore, strongly recommends to the Government that immediate steps be taken to provide rest rooms at all the bus stands in the State. These rest rooms be provided with ceiling fans and other amenities which are essential in this regard. Steps taken by the department in this behalf, may also be conveyed to the Committee.

Rest Rooms for the Drivers & Conductors

15. At the time of visit of the Committee at Gurgaon depot, it was observed that a Super Bazar containing all facilities required for the drivers and conductors and other working staff of the depot have been provided by its General Manager. The Committee was highly impressed to see the initiative of the General Manager in this regard. The Committee observed that all daily necessities of life have been provided in the Super Bazar by the General Manager and at every reasonable rates. The Committee during the course of their verbal discussion

Super Bazaars at the Bus Stands

with the personnel of this depot found that the entire staff of this depot was having a great praise and affection for the General Manager of this depot who has started this novel scheme of providing facilities to his own men at the bus stand itself. By providing such facilities. The drivers and conductors and other staff need not to go to the market particularly at the odd hours when they come after performing long journeys. The Committee, therefore, recommends to the department that high appreciation of the Committee may be conveyed to the present General Manager who has taken an initiative to provide the items of daily necessities of life to his personnel at the bus stand at very reasonable rates. The Committee also recommends to the Department that facilities of providing daily necessities of life may be provided at other bus stands of the Haryana Roadways on the pattern of Gurgaon depot at the earliest and the steps taken by the department in this behalf may also be communicated to the Committee.

16. The Committee during the course of its on the spot study tour found that there was no building for the Sirsa Depot of the Haryana Roadways. The Committee found that the entire depot had been scattered at present in the open and the facilities which are required for prominent depot were completely missing in all respects at Sirsa. The Committee also observed that the public at large found great difficulty without providing the proper facilities of pacca building, waiting rooms, drinking water facilities, catering facilities, work shop facilities at this depot. The Committee, therefore, strongly recommends to the department that the above mentioned facilities may be provided immediately and the Committee may be informed accordingly.

The committee also recommends that buildings for bus stands along with workshops may be got constructed at Jhajjar, Faridabad, Ballabgarh, Palwal and Narnaul as early as possible to avoid the inconvenience to the travelling public.

- 17 The committee during its tour observed that the arrangements to check ticketless travelling passengers made by the department at present require lot of improvement qualitatively as well as quantitatively. The number of flying squads for this purpose should be sufficient in number to conduct the raids on various routes in the state. The inspectorate staff should be directed not only to check the tickets, but they may be authorised to check the complaint book and first aid boxes also. They should put

there signatures in the complaint book as a token of their check of the buses. The inspectorate staff should be quite honest to their duties and impartial in their dealings. They must strictly be vigilant so that the ticketless travelling may be stopped and the dishonest conductors and drivers are brought to book who are in the habit of making money by dubious means.

The Committee also directed that strict instructions should be given to Inspectorate staff of the Haryana Roadways regarding checking the ticketless passengers particularly on the local routes in the State so that pillage cases may be minimised to a great extent.

18. During the course of discussion with the representative of the department, it was brought to the notice of the committee that a large number of lost articles occur in the state and the conductors/drivers may be directed to return the lost articles to the concerned roadways authorities so that the same may be handed over back to the legitimate owner of the lost articles. The committee also recommends to the department that those employees who deposit these lost articles with the concerned authorities of the roadways, may be given special incentives either in the shape of promotion or the cash award etc. to keep their conscience honest.

19. The committee at the time of discussion with the representative of the department was informed by the General Manager, Rohtak depot, that the prices of different eatable articles sold at the Rohtak bus stand were fixed by a committee headed by the Deputy Commissioner and attended to by the important dignitaries of the city. The committee observed that such a system of fixing the prices of various eatable articles at the other bus stands of Hr. Roadways was not in vogue. The General Manager of the Rohtak Depot also deserves the pat on his back from the Govt. for being quite impartial in fixing the prices of various articles which are being sold at the bus stand of Rohtak depot by making sincere efforts in constituting the above said committee under the chairmanship of Deputy Commissioner. The Committee recommends to the Govt. that such type of committees may be got constituted by the General Managers of the various depots/sub-depots of the Haryana Roadways in the State at the earliest and the committee may be informed accordingly.

20. The Committee again was highly impressed to observe the initiative taken by the General Manager, Gurgaon Depot regarding setting up a dispensary for the drivers conductors and other persons working in that depot in the depot itself. The General Manager, Haryana Roadways Gurgaon, again deserves a pat on his back not only from the Committee but also from the Govt. while taking such an intelligent and novel step for the convenience of the persons of his depot by providing the facility of the dispensary at the bus stand itself. The Committee, therefore, strongly recommend to the Government that such a facility, if possible, should also be provided at other depots/sub-depots of the Haryana Roadways in the State and the steps taken by the Department in this regard may also be intimated to the Committee.

21. The Committee during its visit to the various depots inspected the shop/tea stalls, fruits shops, and restaurants at the bus stands. On enquiry from the departmental representatives, the Committee was informed that the Transport Department do not get any information regarding the samples taken by the Health authorities from the bus stands. As a result of this, the Transport Department cannot take any action on the report made by the Health authorities in this regard because no powers have been vested with the officers of the Transport Department even to ask for the report of the samples from the health department authorities. The Committee was pained to observe that the sellers of sub-standard articles cannot be awarded any punishment due to non-availability of report of samples from the health department. The Committee, therefore, recommend to the Govt. that this matter may be taken up with the Secretary, Health Department who may be informed on behalf of the Committee also that in future, a copy of each report of the samples taken by the Health Department from the various bus stands may be supplied as early as possible to the concerned General Managers of the Haryana Roadways for taking suitable necessary action against the defaulters in this regard. The Committee also recommend that if any difficulty is experienced in this regard by the Transport Department, then the matter may be taken at the level of the Transport and Health Ministers, and the steps taken alongwith the results achieved thereon in this regard may also be intimated to the Committee.

The Committee also observed that most of the accidents occurred

due to driving of buses at the high speed. The Committee was informed by the representative of the Transport Department that speed limit of the vehicles has been fixed at present. The Committee during its course of physical inspection observed that a number of buses were driven plaing at more than the prescribed speed limit. The Committee, therefore, recommends to the Transport Commissioner to issue directions immediatly to all the General Managers of the Haryana Roadways to check each and every vehicle physically themselves and to fix the speed limit of every bus so that the large number of accidents can be avoided. Steps taken by the Department in this regard may be intimated to the Committee as well.

22. The Committee during its visit to various depots checked the buses at various depots and found them not properly washed and cleaned at the time of taking out the same from the workshops. The Committee also observed that washing facilities have not been provided by the Transport Department at various depots and bus stands in the State. It is very essential in these days to keep the standard of cleanliness in buses at very high rate as compared to the buses of other adjoining States like Punjab, U. P. and Rajasthan. The Committee strongly recommend to the Govt. that directions may be issued immediately to all the General Managers of the Haryana Roadways that facility of cleaning the buses at the various depots as well as at the important bus stands may be provided with immediate effect. The drivers of the buses may also be instructed to get their buses properly washed and cleaned before leaving the depot for duty. The officers of the Transport Department should also take pains to ensure that the cleanliness in the buses is checked regularly and see that every bus is proerly washed regularly.

23. The Committee at the time of discussion with the representatives of the Transport Department observed that there is a Haryana Roadways Workers Union and its branches ar efunctioning at depot level in the State. The Committee feels that the Haryana Roadways is a commercial organisation run by the State Govt. The Committee also observed that at present the Haryana Roadways is running in profit and on sound footings and can help the State Govt. to a great extent to increase its revenue. The Committee, therefore, advises the administrative machinery of the State Govt. to be quite vigilant to redress the genuine grievances of the workers of the Haryana

Roadways so that they may work more earnestly and sincerely. A proper discipline is required to be maintained to ensure that no unnecessary trouble arises to stop the working of this commercial organisation which can cause a loss to a great extent by stopping its operation. The Committee also recommends to the Govt. that preventive measures may be taken well in time to check the notorious activities of some of the workers of the Haryana Roadways. Indiscipline of any kind should be eradicated and stern action may be taken against those who instigate the workers of this commercial organisation for stopping the work to grind their axes. The Committee also recommends to the Govt. that necessary facilities wherever are required by this commercial organisation may be given to ensure the smooth and efficient functioning of this organisation in the interest of the State.

24. The Committee during its inspection of the depot was informed while having discussions with the trainees about certain basic difficulties experienced by the trainees that no facility for boarding and lodging has been provided by the Transport Department to those trainees who are sent for training in various courses at Gurgaon. The Committee, therefore, strongly recommends that boarding and lodging arrangements may be made by the Transport Department for these trainees at the earliest to give incentives to the trainees. It may also be considered, if feasible by the Department to provide some pay/stipend during the course of training to meet their minimum requirements.

25. The Committee was pained to observe during its course of inspection of the various depots that window panes of those buses particularly which ply in the rural areas are either broken or missing. The Committee takes a very serious view for this lapse on the part of the General Managers by not providing window panes to all the buses. The Committee, therefore, strongly recommends to the Govt. that suitable instructions may be issued to the concerned authorities at all levels to ensure that no bus leaves the depot/sub-depot without window panes. The absence of window panes causes a lot of inconvenience and troubles to the travelling public particularly during winter season when the cold winds directly hits the passengers. The Committee also suggests to the State Transport Controller that any general manager found lacking by not providing window panes to all the buses of his depot may be pulled up immediately.

Nuisance created by notorious hawkers at the Bus stands

26. The Committee brought to the notice of the Transport Department authorities at the time of inspection of the depots that unauthorised hawkers enter the buses for selling sub-standard eatable articles to the passengers. This causes a great nuisance and inconvenience to the travelling public and no arrangement, the Committee observed, have been made by any General Manager of the Haryana Roadways depots to stop this nuisance at the bus stands. This not only causes inconvenience to the travelling public but the eatable articles which they sell are of sub-standard and injurious to health. The Committee, therefore, recommends to the Govt. that necessary instructions may be issued at all levels to ensure the prohibition of the entry of such unauthorised hawkers at all the bus stands of the state. The Committee also recommend that the surprise checks may be conducted in this regard by the Transport Commissioner to ensure that this recommendation of the Committee is implemented in letter and spirit by the Department. Those General Managers who do not implement this recommendation of the Committee in letter and spirit may be awarded a suitable punishment because this nuisance brings a bad name not only to the Department but to the State as a whole.

Wearing of prescribed uniforms

27. It was observed by the Committee during its course of inspection in the State that drivers/conductors do not put on the prescribed uniforms which are supplied to them by the department while they remain on duty. The Committee recommends that necessary instructions in this behalf may be issued at all levels to ensure that all the drivers/conductors on duty should wear the prescribed uniforms with their name plates so that in case of need, the travelling public could know the name of the driver and conductor. If these uniforms have not been supplied to them, immediate steps be taken to supply the same.

The Committee strongly recommends that instructions may be issued forth with at all levels that no driver on duty drives the bus under the influence of any type of intoxication and surprise checks should be carried out by the officers of the Department and any lapse which come to the notice of the supervisory staff should be viewed very seriously as the driver under the influence of the liquor not only poses a danger to the safety of the travelling public but also, if met with accident, causes great loss to the State exchequer.

Checks to be exercised for proper and efficient running of the buses

28. The committee from its own experience recommend to the Govt. that strict instructions to the drivers of the Haryana Roadways depots may be issued to check the following items of buses before these

are taken out from the depot/sub-depots/starting point namely :—

1. That all the wheels including the spare contain air prescribed by the department.
2. That every bus is provided with a spare wheel.
3. That the breaks of the bus are in proper working order.
4. That the wipers of the bus are functioning properly, particularly during rainy season.
5. That the vehicle is properly cleaned and washed.
6. That the radiator of the bus contains full water.
7. That the bus carries a complete tool box including the fan belt.
8. That the bus carries inspection lamp functioning properly.
9. That the bus carries tarpaulin.
10. That the bus carries the first aid box and complaint book.
11. That the engine is in proper working order.

The Committee also strongly recommends to the Govt. that the abovestated items may be issued to all the drivers of the buses of the Haryana Roadways at once. Instruction may also be issued to all the General Managers of the Haryana Roadways to check the above mentioned parts/items of each and every bus and a consolidated report in this regard may be given to the State Transport Controller by all the General Managers.

29. The Committee from its personal experience observed that certain miscreant fellows do not behave properly with the Roadways staff when they are on duty. It so happens at some time that some drunkard elements mis-behave with the Roadways Staff, even without purchasing tickets. The Committee recommend to the Government in this respect that some sort of protection should be provided to the Roadways staff under the circumstances mentioned above. The steps taken by the department in this regard may be intimated to the Committee :

Behaviour of the Conductors Protection to the Roadways staff from Miscreant persons.

30. The Committee after having inspection of all the Depots/Sub-Depots of the Haryana Roadways in the State reached to the conclusion that the following depots come at merit No. 1, 2 and 3, respectively.

Gradation of Depots from Functional Point of view.

The Committee found that Gurgaon Depot comes at No. 1, Chandigarh Depot at No. 2 and Rohtak Depot at No. 3.

The Committee recommend to the Government that the General Managers of the above said Depots deserve high appreciation not only from the Committee but also from the Government.

31—The Committee places on record its high appreciation about the performance of the State Transport Controller (Shri M.G. Davaahayam). Though later on he was transferred to another department of the Government, the Committee, observed that this officer brought a great change in the working of the Transport Department and by doing so he increased the Revenue to a great extent. The Committee found that he was most able, capable, intelligent and a good administrator and is an example for other officers of the State Government.

Observation of the Committee

The Committee also places on record its high appreciation about the performance of the Joint State Transport Controller (Shri S.P. Lamba). The Committee also found that Shri Lamba is also very able, capable, intelligent officer and good administrator.

APPENDIX

Statement showing the outstanding Recommendations of the Committee on the budget estimates for the year 1971-72, 1973-74, 1974-75, 1975-76, 1976-77, 1977-78, 1978-79 and 1979-80.

Sr. No.	Page	Paragraph of the Report	Further Recommendations/observations made by the Committee.
1	2	3	4

PRINTING AND STATIONERY
DEPRATMENT (1971-72)

21	8	22	Reply received from the department is yet to be considered by the Committee.
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HEALTH DEPARTMENT (1973-74)

11	13	During the course of discussion it was pointed out by the Secretary to Govt., Health Department that all these 7 cases stand referred to the Vigilance Officer for finalisation. The Committee, therefore gives the direction to the Govt. that the department should make a liaison so that these cases may be got finalised as early as possible. The Committee desired that the latest position in this regard may also be intimated to it within a period of three months positively.
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CO-OPERATION DEPARTMENT (1974-75)

17	12	21	The Committee desired that the names of the officials who are involved in these embezzlement cases alongwith the names of those officers who were incharge of the respective stores may be sent to the Committee. The Committee further desired that how far the responsibility of the officers in these embezzlement cases in the relevant stores during their period has been fixed by the Government and what action has been taken against them? The Committee would also like to know whether those officers who were found responsible in these embezzlement cases have been promoted, if so, their names may also be sent to the Committee.
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The Committee further would like to know the names of those officers who were found responsible for not getting the awards in respect of cases of embezzlement implemented within a reasonable period.

1	2	3	4
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The Committee desired the Co-operation Department to send all these details within a month positively.

A copy of the instructions issued by the Registrar, Cooperative Societies, Haryana to check/minimise the fraud/embezzlement/shortage cases in the Cooperative institutions was supplied to the Committee for its information and perusal. The departmental representatives also promised to send 15 copies of the same to the Committee.

It was brought to the notice of the Committee that the embezzlement cases which are lying in the Civil Courts can be withdrawn for execution by the Registrar, Cooperative Societies and those cases can be tried by the Asstt. Registrar of the Cooperation Department. The feasibility of withdrawing these cases through the Asstt. Registrar, Cooperative Societies for speedy recovery of the embezzled amount may be considered if there is no legal hitch. The Committee strongly recommends that for effective and immediate recovery, concrete steps be taken by the department to withdraw these cases from the Civil Courts at an early date and instructions be issued by the department to the Asstt. Registrars to recover the embezzled amount within the shortest possible time. The steps so taken by the department in this behalf be also intimated to the Committee as early as possible.

The Committee would like to know the steps taken by the department to expedite action in these embezzlement cases after filing the same against the guilty persons.

Reply received from the department is yet to be considered.

18	12	22
20	12	23
21	13	24
22	13-14	24
27	17	30

-do-

-do-

-do-

-do-

1	2	3	4
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PRINTING AND STATIONERY
DEPARTMENT (1975-76)

4	7	11	Reply received from the department is yet to be considered.
5	8	12	-do-
8	11	15	-do-
9	12	16	-do-

SPORTS DEPARTMENT (1976-77)

4	9	15	The Committee feel that the delay in supply the material on budget estimates and replies to the question are was not justified and it reflects adversely on the efficiency of the department. In view of the regrets offered by the departmental representative the Committee do not intered to persue this matter, furher, but suggests that the Government should tone up the administration of the department.
5	10	16	Since the post of Director of Sports has been created by the Government, keeping in view, the importance of sports in the State and on account of increase of work load of the department, the Committee see no reason why this post not manned by an indepedent whole-time Director of Sports.

Further it was noticed that the post of Director has been sanctioned in IAS Cadre. Every IAS Officer cannot be an outsanding sportsmen. The Committee, therefore, recommend, to the Government that for the promotion of sports activities in the State an IAS Officer having the background and aptitude for the sports may be appointed whole time Director of Sports at the earliest and the Committee may be informed accordingly.

6	10	17	As already noticed this post is held by an officer in addition to his own duties. When there will be one independent whole time Director of Sports as recommended by the Committee in para 16 of this report. He can very will look after the work of the Additional Director also. It is seen that the duties performed by the Additional Director are not of so
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1	2	3	4
			intricate or of technical nature, and the post being a part time, this job can be assigned to the Director or Deputy Director.
			As already recommended by the Committee in para 16 of this Report when there will be a whole time Director well-versed in sports matters, he will not be required "technical advice" of the sports officer.
7	11	18	However, the Committee recommend to the Government, that when a whole-time Director of the department is appointed by the Government then the justification for retaining this post at Head Quarters may be seen by the Government and the decision taken in this respect by the Government may be communicated to the Committee.
8	11	19	The Committee decided to orally examine the departmental representatives in one of its subsequent meetings.
9	11	20	-do-
10	12	21	-do-
11	12	22	-do-
12	13	23	-do-
13	13	24	-do-
14	16	25	-do-

DAIRY DEVELOPMENT DEPARTMENT (1977-78)

1	4	12	The Committee would like to know the number of Milk Plants started with the Societies togetherwith the quantity of milk procured from other districts at the time of when they started functioning and at present the number of societies registered during last year and this year.
			The number of societies attached to each milk plant and the quantity of milk increased in each plant. The names of Societies which are functioning well and which are not. The detail information may be sent to the Committee at the earliest.
2	6	13	The Committee feels that for proper expansion of the Dairy Industry on sound scientific lines,

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			imparting of training to the farmers is of utmost importance.
3	6	14	The Committee recommended that the services of outside agencies i.e. professional consultants should not be requisitioned. That is unnecessary burden and should be avoided for the sake of economy.
8	9	20	The Committee recommends that one Dairy Extension Officer may be appointed in each District.
9	10	21	The Managing Director stated that the word 'convert' had been wrongly used as the Corporation had not been converted into Federation. The Corporation only owned machinery etc. whereas the Federation was running the Corporation after paying the lease money. He promised to send the latest position, about the financial position of the Federation.
			EXCISE AND TAXATION DEPARTMENT (1978-79)
1	3	8	Reply received from the department is yet to be considered by the Committee.
2	5	9	-do-
3	6	10	-do-
4	6	11	-do-
5	7	12	-do-
6	7	13	-do-
7	8	14	-do-
8	9	15	-do-
9	12	16	-do-
10	17	17	-do-
11	18	18	-do-
12	18	19	-do-
13	20	20	Reply received from the department is yet to be considered by the Committee.
14	21	21	-do-
15	23	22	-do-
16	23	23	-do-
17	24	24	-do-
18	25	25	-do-
19	25	26	-do-

Sr. No.	Page	Paragraphs of the Report	Recommendations/Observations
1	2	3	4
EDUCATION DEPARTMENT (1979-80)			
1	49	16	The Committee recommended that the Education Department should be headed by an educationist instead of an officer drawn from the I.A.S. cadre who can give a proper direction to the formulation of the education policy on correct lines and look after the administration of the Education Department in a better way on the basis of his mature practical experience in the field of education.
2	49	17	The Committee recommends that the students must be medically examined at least once during a Session and the Committee may be informed accordingly.
3	49	18	The Committee recommends that the decision of an earlier Committee regarding effecting transfers after a lapse of 5 years should be strictly adhered to and further recommends that those teachers and masters who are drawing house rent within a radius of 5—8 kilometres of a town must be transferred from that place after due period to some rural areas beyond a distance of 10 kilometres from a town.
4	49-50	19	The Committee recommends that the Annual Administrative Reports must be completed and submitted to the Government during each succeeding year regularly.
5	50	20	The Committee further recommends that there must be a co-ordination Committee at the district-level for deciding the transfers of teachers and it must consist of D.E.O., S.D.E.O. and B.E.O.
6	50	21	The Committee recommends that the small villages which may be ready to cooperate with the N.S.S. should also be adopted under this scheme and the Committee may be informed accordingly.
7	50	22	The Committee recommends that enrolment of scouts in the educational institutions should be popularised and encouraged and earnest efforts

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			should be made to enrol the maximum number of students both boys and girls as scouts and guides.
8	50-51	23	The Committee recommends that speedy steps may be taken to reasonably reduce the syllabus so that the students do not feel its burden and could conveniently cope with their studies and get real benefit out of it
9	51	24	The Committee recommends that the repair work of buildings of middle, High and Higher Secondary schools which have been taken over by the Government should be completed at the earliest and where the buildings are under construction or are to be constructed, the same should be completed on priority basis.
10	51	25	The Committee recommends that private buildings on rent for schools should be acquired with immediate effect and got repaired on emergent basis because the owners of such buildings are taking no interest for proper maintenance of such buildings and the Committee may be informed accordingly.
11	51	26	The Committee recommends that the students who come on the merit list, should not be deprived of scholarships for the reason that the income of their parents is higher than the limit prescribed by the Department. There should be no income limit for merit scholarships.
12	51	27	The Committee is pained regarding the delay in finalization of the case in respect of providing grants in aid to meet the 75% deficit of funds of privately managed schools and colleges. The Committee recommends that this case should be decided immediately.
			The Committee further recommends that the Government may drop the proposal for increasing tuition fees to lessen the burden on exchequer to meet such deficits in schools and colleges Funds.
13	52	28	The Committee recommends that the Government should pay its attention keeping in view all the aspects of providing N C C. training to all the students of schools and colleges in the State.

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			<p>The Committee further recommends that the rate of refreshment per head provided to the trainees should be revised as the present rate of 60 paise per head per prade is most inadequate for refreshment due to increase in price level.</p>
14	52	29	<p>The Committee recommends that the Govt. should take necessary steps to expedite the settlement of pending pension cases and adopt suitable measures so that office inefficiency may not cause unnecessary harassment to the retiring officials.</p> <p>The Committee further recommends that the pending cases in regard to "fixation of seniority" should be finally settled expeditiously. Such type of lacunea should be removed from the working of office administration and the Committee may be informed accordingly.</p>
			IRRIGATION DEPARTMENT
15	60	36	<p>The Committee recommends that bandhs of Tangri and Markanda Rivulets be constructed on priority basis so that the rainy water would be made available for irrigation purpose and the Committee may be informed accordingly.</p>
16	60	37	<p>The Committee recommends the Govt. should pay its full attention towards controlling the floods and adequate amount be allocated for the same and the work started for this purpose should be speedily completed.</p>
17	60-61	38	<p>The Committee recommends that the spurs and studs as proposed on the Yamuna river for protecting the cultivable areas be completed on top priority basis and the Committee may be informed accordingly.</p>
18	61	39	<p>The Committee recommends that a Bandh be constructed from village Chogamma, Distt. Karnal to Kalanaur, Distt. Ambala on river Yamuna so that the Haryana side may be protected from the havoc of floods.</p>
19	61	40	<p>The Committee recommends that to save the farmers from extra expenses on account of re-boring of their tubewells because of low water</p>

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20	61	41	level in existing tubewells the Govt. should find ways and means to stop installation of deep and shallow tubewells alongwith the augmentation canal and action taken in this regard may be intimated to the Committee.
21	61-62	42	The Committee recommends that lining W.J.C. from Dadupur to Yamuna Nagar be taken up on priority basis so that the water of the Hydel channel which is under construction from Hathnikund to Dadupur be taken in the W.J.C. and no second channal from Dadupur to Yamuna Nagar need be constructed which will save considerable labour and expenses.
			The Committee therefore, recommends that in view of the importance of projects taken in hand by the Department the Government should make available sufficient funds so that these projects may be completed in time to benefit the State as a whole.